CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF MAY, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman Present:
Hon'ble Shri P. Srinivasan, Member (A)

C.C. APPLICATION NO. 4/87.

C.H. Basappanavar, S/o Holiappa, 49 years, Conservator of Forests, Dryland Development Board, Mysore.

.... Applicant.

(Shri B.B. Mandappa, Advocate)

V.

- The Secretary to Government of India, Department of Personnel and Cabinet Secretariat, M/o Home Affairs, North Block, New Delhi.
- 2. The Chairman, Special Section, Board for Indian Forest Service, C/o Union Public Service Commission, P.B. No.186, New Delhi.
- 3. The Secretary to Government, Animal Husbandry, Fisheries and Forest Department, Multistoreyed Building, Dr. Ambedkar Veedhi, Bangalore-1.

.... Réspondents

(Shri M.S. Padmarajaiah, SCGSC)

This application having come up for hearing today, Vice-Chairman made the following.

ORDER

In this application made under Section 17 of the Administrative Tribunals Act, 1985, and the Contempt of Courts' Act, 1971, the applicant has moved this Tribunal to punish the accused for the alleged disobedience of the directions of this Tribunal issued in his favour in A.No.725/86(T).

2. Shri M.S. Padmarajaiah, learned Central
Government Standing Counsel, appearing for the
accused, has placed before us two letters received
by him, one from the UPSC and the other from the
Government of India which establish that the case
of the applicant for selection to the IFS was considered
on 23.3.1987 in pursuance of the directions of this
Tribunal and he was not found suitable for selection.
In this view, it is clear that the accused have complied
with the directions issued by this Tribunal on 23.1.1987,
and therefore these contempt proceedings are liable to
be dropped. We, therefore, drop these contempt of
Court proceedings. But this does not prevent the
applicant from challenging his non-selection to IFS in
a separate application, Mo costs.

Vice-Chairman 95/5/87

Member (A) 25/5/87

dms/Mrv.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Vs

CONTEMPT APPLICATION No. 4/87 IN APPLICATION NO. 725/86(T) (UP.NO. 7123/81)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 27 MAY 1987

APPLICANT

Shri C.H. Basappanavar

TO

- Shri C.H. Basappanavar Conservator of Forests Dryland Development Board Mysore
- 2. Shri B.B. Mandappa Advocate 115/3.Balappa Building Seshadripuram Bangalore - 560 020
- The Secretary Department of Personnel and Cabinet Secretariat Ministry of Home Affairs North Block New Delhi-110 001

RESPONDENTS

The Secy, Dept of Personnel & 2 Ors

- The Chairman Special Selection Board for Indian Forest Service C/o Union Public Service Commission P.B. No. 186 New Delhi
- 55. The Secretary to Govt. of Karnataka Animal Husbandry, Fisheries and Forest Department Multistoreyed Building Dr. Ambedkar Veedhi Bangalore - 560 001
- 6. Shri M.S. Padmarajaiah Senior Central Govt. Stng Counsel High Court Buildings Bangalere - 560 001

DEPUTY REGISTRAR (JUDICIAL)

SENDING COPIES OF ORDER PASSED BY THE SUBJECT: BENCH IN/APPLICATION NO. 4/87

CONTEMPT .

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

25-5-87

reed advocales correlle of